

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 331 of 1995

Monday this the 13th day of November, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

P.V.Muthu,
Postman,
Ottapalam Head Post Office
(Pandarathu Valappil,
Kottapadam PO, Trithala Via.
Palakkad Dist.) Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Superintendent of Post Offices,
Ottappalam Division, Ottappalam.
2. The Chief Post Master General,
Kerala Circle, Trivandrum.
3. Union of India represented by
Secretary to Government,
Ministry of Communications,
Department of Posts, New Delhi. Respondents

(By Advocate Mr. T.P.M.Ibrahim Khan, SCGSC)

The application having been heard on 13.11.95, the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

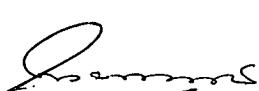
The question for consideration is whether
a special minimum for each paper is necessary or
whether an aggregate minimum will suffice. There
was an instruction long prior to the issue of the
current rules stating that a special minimum is
required. It is not known whether any corresponding
instruction has been issued after the current rules
have come into force. The matter requires examination

contd...

not by us but the Government of India. We are also informed that in similar cases the Government of India have been asked to consider the representations. Applicant may make a representation before third respondent stating his case and the third respondent will consider the same and pass appropriate orders thereon within four months from the date of receipt of the representation.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated 13th November, 1995.


S.P. BISWAS

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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